

**Government of Jammu and Kashmir
Revenue Department Civil Secretariat
Jammu**

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Notification

Jammu, the 29th April, 2020

S.O 144 .- In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Lieutenant Governor hereby makes the following rules; namely:-

1. Short title and commencement.-(1) These rules may be called the Jammu and Kashmir Revenue (Gazetted) Service Recruitment Rules, 2020.

(2) They shall come into force from the date of their publication in the official Gazette.

2. Definitions: - In these rules unless the context otherwise requires:-

- a) "**Administrative Department**" means the Department of the Government in the Civil Secretariat holding the Administrative charge of the service;
- b) "**Cadre**" means the cadre of the service;
- c) "**Commission**" means the Jammu and Kashmir Public Service Commission;
- d) "**Government**" means the Government of Jammu and Kashmir;
- e) "**Head of the Department**" means the Major Head of the Department holding the Administrative control of the Organization/Department;
- f) "**Member of Service**" means a person appointed to a post in the Service under the provisions of these rules;
- g) "**Post**" means a permanent post carrying a definite time scale sanctioned by the competent authority;



- h) **"Rules"** means the Jammu and Kashmir Revenue (Gazetted) Service Recruitment Rules, 2020;
- i) **"Schedule"** means the schedule (s) annexed to these rules;
- j) **"Service"** means the Jammu and Kashmir Revenue (Gazetted) Service;
- k) **"ÜT"** means the Union Territory of Jammu & Kashmir; and

(2) Words and expression used in these rules but not defined shall have the same meaning as are assigned to them in the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956/Jammu and Kashmir Civil Services Regulations.

3. Constitution of Service:- (1) From the date of commencement of these rules, there shall be constituted the "Jammu and Kashmir Revenue (Gazetted) Service.

(2) The Government may, at the commencement of these rules appoint to the service any person who at the commencement of these rules is holding in a substantive capacity any post included in the cadre of the service:

Provided that for the purposes of initial constitution of service, the person holding any post in a substantive capacity to which he was appointed by the competent authority under rules included in the cadre of the service in its sanctioned scale of pay shall be deemed to have been appointed to the service under these rules if he/she is fully qualified to hold the post under these rules unless he/she opts otherwise within 15 days from the commencement of these rules.

"Explanation:- The word **"holding"** means a person holding a post included in the cadre of the Jammu and Kashmir Revenue (Gazetted) Service in its sanctioned scale of pay on regular basis under orders of the competent authority and will not cover the persons holding a post on ex-cadre/deputation basis or on adhoc basic or in a stop-gap arrangement".



(3) Fifty percent (50%) of the service shall be in the Selection Grade (non-functional) of Rs. 15,600-39100 with Grade Pay of Rs. 5,600/- on completion of five (05) years of service on the basis of recommendations of Departmental Promotion Committee as may be constituted by the Government in this behalf from time to time.

- 4. Strength and composition of the service :-** (1) The authorized permanent and temporary strength of the cadre and nature of the posts included therein shall be determined by the Government, from time to time and shall at the initial constitution of the service under these rules, be such as specified in the Schedule-I annexed to these rules:

Provided that the Government may create temporary posts in the cadre or the service for specified period or purpose as may be considered necessary from time to time.

(2) The Government shall, at the interval of every five years or at such other intervals as may be necessary, re-examine the strength and composition of the cadre of the service and make such alterations therein as it deems fit.

- 5. Qualifications and Method of Recruitment.-**(1) No person shall be eligible for appointment or promotion to any post in any class, category or grade in the service unless he/she possesses the qualifications as laid down in the Schedule-II and fulfils other requirements of recruitment as provided in the rules and orders for the time being in force.

(2) First appointment to a service or class may be made:-

- (a) by promotion or
- (b) by direct recruitment
- (c) partly by (a) and partly by (b) in the ratio and in manner as mentioned against each post in Schedule-II.



Provided that all posts under direct recruitment shall be filled through a Combined Competitive Examination to the Junior Scale of KAS in accordance with the relevant rules issued from time to time by the General Administrative Department.

Provided further all posts to be filled by promotion shall be filled through Departmental Promotion Committee/Jammu and Kashmir Public Service Commission in terms of J&K Public Service Commission (Limitation of Functions) Regulations, 1957 by the Government by specific order.

(3) The Department shall refer vacancies in the direct quota to General Administration Department upto 30-12-2008 only and promotion quota to Departmental Promotion Committees/Public Service Commission as per SRO-166 dated 14-05-2005.

6. Probation.- (1) Persons appointed to the service, either by direct recruitment or by promotion shall be "on probation for two years" and their confirmation in any class or category shall be made under the provision of Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956.

(2) The pay of a person appointed to the service under these rules shall be regularized as per the provisions of Jammu and Kashmir Civil Services Regulations or General Rules as issued by the Government from time to time.

7. Reservation in appointments:- While making appointments either by promotion or by direct recruitment, reservation shall be made in accordance with the rules and orders issued from time to time for members of Scheduled Caste/ Scheduled Tribes/Backward Classes or any other category or class as defined under the provision of Jammu and Kashmir Reservation Act, 2004 and the rules made there under.

8. Maintenance of seniority lists:- Seniority of the members of the service shall be regulated under the Jammu and Kashmir



Civil Services (Classification, Control and Appeal) Rules 1956. The Administrative Department shall maintain an up-to-date and final seniority list of members of the service.

9. Residuary matters:- In regard to the matters not specifically covered by these rules, the members of the service shall be governed by rules /regulations and orders applicable to the Civil Services in UT of J&K in general.

10. Interpretation:- If any question arises relating to the interpretation of these rules, the matter shall be referred to the Revenue Department whose decision thereon shall be final and binding.

11. Repeal and Savings.- (1) The "Jammu and Kashmir Revenue (Gazetted Service Recruitment Rules, 1977 are hereby repealed.

(2) Notwithstanding such repeal, any appointment order made or action taken under the provisions of the rules so repealed shall be deemed to have been made or taken under the corresponding provisions.

By order of the Lieutenant Governor.

Sd/-
(Dr. Pawan Kotwal) IAS
Principal Secretary to Government

No : Rev/Gaz/49/2006


Dated: .04.2020

Copy to the:-

1. Principal Secretary to the Lieutenant Governor, J&K.
2. Financial Commissioner, Revenue, J&K Jammu.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Divisional Commissioner Jammu/ Kashmir
5. Secretary to Government, General Administration Department.



6. Secretary, Department of Law, Justice and Parliamentary Affairs.
7. Secretary, J&K Public Service Commission.
8. Director Information, J&K.
9. All Deputy Commissioners.
10. Director Archives, Archeology & Museum, J&K.
11. General Manager, Government Press, Jammu/Srinagar.
12. Pvt. Secretary to the Chief Secretary, J&K



(Surjeet Singh) 29/4/20

Under Secretary to Government
Revenue Department



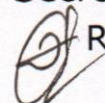
Schedule-I of S.O _____ Dated _____ April, 2020

S.No	Designation	Pay Scale	Sanctioned Strength
01	Tehsildar and equivalent	(L 8) 47600- 151100	226
	Deputation Reserve @ 10%		23
	Leave Reserve @ 5%		11
	Total Posts		260


29/4/20

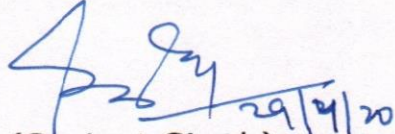
(Surjeet Singh)

Under Secretary to Government

 Revenue Department

Schedule-II of S.O _____ Dated _____ April, 2020

Class	Category	Designation	Pay Scale	Qualification for direct recruitment	Method of Recruitment
(1)	A	Tehsildar and equivalent	(L 8) 47600-151100	Graduation from recognized University/ Institution	i) 50% by direct recruitment from Junior Scale of Jammu and Kashmir Administrative Service. ii) 50% by promotion from Naib Tehsildar having at least 05 years substantive service as such and having Qualified/passed Revenue Service Executive Examination conducted by the J&K, Public Service Commission.


(Surjeet Singh)

Under Secretary to Government
Revenue Department

